Hearings given, in cases of liabilities against drug companies

3600. SHRI SUDHIR RANJAN MAJUMDAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that his Ministry have given hearing in certain cases of liabilities without finally settling the amounts;

(b) if so, the names of such companies and drugs/formulations involved in each case;

(c) when was the first hearing given in each case and the number of hearings given in each case upto 30th November, 1992 and what is the outcome of each hearing;

(d) whether it is a fact that the hearings have been given in other cases against the directions of courts;

(e) when the direction was given in each case and the number of hearings have been given uptil today in each case; and

(f) what is the present position of each case and the number of cases in which the liability has been finally assessed.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to (f) Hearings are being given on the directions of the Court in the cases of M/s. Hoechst, M/s. Pharmed, M/s. Burroughs Welcome and M/s. Nicolas Labs. In other cases hearings arc given to the companies on their request for determining the recoverable amount as part of normal procedure and as a requirement of natural justice. In cases relating to M/s Merind, M/s Pfizer (Oxytetracycline) M/s Sandoz, M/Pfizer (Multivitamin), M/ Abbott, M/s Burroughs welcome, M/s Lupin, M/s Biochem/ and M/s Nicholas, hearings have been given. In casfs relating to M/s Anil Starch, M/s John

Wyeth, Franco India, M/s Cyanamid and M/s SG. Pharmaceuticals, dates for hearings have been fixed. In the other cases hearings would be given all the earliest. Details of tentative liabilities assessed have already been given in reply to Rajya Sabha Unstarred Questions No. 515 dated 26.11.1992,

Licence for small sector Drug units

3601. SHRIMATI KAILASHPATI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that even Small scale sector units are required to have industrial licence before introducing new drug formulations;

(b) whether it is a fact that a number of small scale units have not taken any industrial licence before introducing new products or effecting substantial expansion;

(c) if so, the names of those companies;

(d) what action has been taken agsinst these companies for contravention of the provisions of I (D&R) Act, 1951; and

(c) by when all units would be given industrial licences?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) to, (e) To the extent possible details .will be collected and placed on the Table of the House.

Policy on Loan Licence Drug Units

3602. SHRI MATANG SING: Will the PRIME MINISTER be please to state:

(a) what is the total number of loan Jicence units presently in operatioh in drug sector alongwith the total value of production, capital investment and employment in such units;

(b) whether any policy changes are proposed in the new Drug Policy; and